

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MBE COAL & MINERAL TECHNOLOGY
INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MBE Coal & Mineral Technology India Private Limited
2.	Date of incorporation of corporate debtor	03/08/2009
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100WB2009PTC137428
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Plot 1A, Sector B, Industrial Growth Centre Nimpura P.O. Rakhajungle Kharagpur Midnapore West Midnapore WB 721301 IN Corporate Office Address: Ecospace Campus-2B, 6th Floor, Plot No. 11F/12, New Town, Rajarhat, North 24 Pgs, Kolkata- 700156, West Bengal.
6.	Insolvency commencement date in respect of corporate debtor	12/09/2023
7.	Estimated date of closure of insolvency resolution process	10/03/2024
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Soumendra Podder, Reg. No. IBBI/IPA-001/IP-P00446/2017-18/10789
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	1/427 Gariahat Road (South) 4th Floor, Kolkata, West Bengal – 700068 soumenpodder@hotmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Sumedha Management Solutions Pvt. Ltd. 6A Geetanjali Apartment, 8B Middleton Street, Kolkata, West Bengal - 700 071 ip.mbecoal@gmail.com
11.	Last date for submission of claims	26/09/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link:..... https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MBE Coal & Mineral Technology India Private Limited on 12/09/2023.

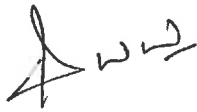
The creditors of MBE Coal & Mineral Technology India Private Limited are hereby called upon to submit their claims with proof on or before 26.09.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



SOUMENDRA PODDER
INSOLVENCY PROFESSIONAL
REG. NO. IBBI/IPA-001/IP-P00446/2017-18/10789

Mr. Soumendra Podder

Interim Resolution Professional in the matter of MBE Coal & Mineral Technology India Private Limited

Reg. No. IBBI/IPA-001/IP-P00446/2017-18/10789

AFA valid till 09/03/2024

Date: 13.09.2023

Place: Kolkata :

Notice Inviting e-Tender
E-NIT No.- 08 / Nachipur G.P./2023-24 ,
Dated- 13.09.2023
Name of the Work- Construction of Concrete Road From House of Mangal Das Towards Bhasra ICDS At Bhasra Paschim
BID Start Date- 13.09.2023
Bid Closing Date- 19.09.2023, upto 5:00 PM
Opening date of Technical bid- 22.09.2023 after 10:00 AM
 For more details Please visit to <https://wbtdenders.gov.in>, intending contractors may also contact Engg. Dept. of this office and office notice board.

Sd/-
Pradhan
Nachipur Gram Panchayat

e-Tender Notice
 The Executive Officer of Raghunathanji-I Panchayat Samity invites e-Tender through e Procurement System from the bonafide and resourceful Contractors for the works listed below:-

Sl.No.	e-NIT No. and Date	Period of Bid Submission
1.	04/E/2023-2024 Memo No: 701 (12) dt.-08.09.2023	14.09.2023 at 18.00 Hours to 21.09.2023 upto 13.00 Hours

Details of NIT will be available at the web site <http://wbtdenders.gov.in>

Sd/-
Executive Officer
Raghunathanji-I Panchayat Samity,
Raghunathanji, Murshidabad

HOWRAH MUNICIPAL CORPORATION
 4, MAHATMA GANDHI ROAD, HOWRAH - 711 001
 Ph : 033 2638 3211/12/13, Fax : 033 2641 0830
www.hmccm.com
 E-mail: hmccm@hmccm.com

Abridged Tender Notice for Paper Publication.
 Executive Engineer H.M.C invites tender as furnished below. Intending tenderers are to submit offers along with PAN card up to date GST, Trade License, PTCC, PTCA, credentials.

Sl. No.	Name of work	Estimate No. & Date
01.	Repairing & Renovation of Drain in ward no 7, 15.22.3 & 6 under HMC	No-958/Corr-23-24 Date-11/09/2023
02.	Supply of 1500 Bags (25kg each) Bleaching Powder (SI: 1005 1600) (Gr. B) for Conservancy Department for the year 2023-2024 in ward no 1 to 50 under HMC	
03.	Supply of 5000 Bags (50kg each) Lime Powder for Conservancy Department for the year 2023-2024 in ward no 1 to 50 under HMC	

Bid submission closing (online) date:25/09/2023, up to 5.00 P.M
 Please visit: <https://wbtdenders.gov.in>
 Order No: 1411029-24
 Date: 12.09.2023

Sd/-
Executive Engineer
Howrah Municipal Corporation

केनरा बैंक Canara Bank
SARAT BOSE ROAD BRANCH
 203, Sarat Bose Road
 Kolkata - 700 029

GOLD AUCTION CANCELLATION NOTICE
 The Bank had published notice for Gold Auction on 25.08.2023 for the under mentioned Gold Loan accounts pertaining to Canara Bank, Sarat Bose Road Branch :

Sr. No.	Date of Loan	Loan Number	Name and address of the Borrower
1.	14.06.2022	180084465030	Ruma Chakraborty 207, Sarat Bose Road, Kolkata - 700 029
2.	24.08.2022	180104369375	
3.	24.08.2022	180104368713	

This is to inform all concerned that the auction of gold in the above mentioned loan accounts which was scheduled to be held on 15.09.2023 hereby stands cancelled as per order dated 06.09.2023 of Hon'ble High Court of Calcutta in W.P.No. 19071 of 2023.

Date : 13.09.2023
 Place : Kolkata

Sd/- Branch Manager
Canara Bank, Sarat Bose Road Branch

कार्यपालक अभियंता का कार्यालय,
पथ निर्माण विभाग, पथ प्रमण्डल, बोकारो

ई-प्रोक्यूरमेंट सूचना
(एसबीओडीओ अपारिअट अल्फाकाई ई-निविदा)
ई-निविदा प्रपत्र संख्या- RCD/BOKARO/1045 निम्न-13.09.2023

Sl. No.	कार्य का नाम	प्रमाणित राशि (रुपये में)	कार्य पूरा होने की अवधि	वेबसाइट पर निविदा प्रकाशन होने की तिथि एवं समय	निविदा प्रपत्र की अंतिम तिथि एवं समय	निविदा आमंत्रित करने वाले कार्यपालक का नाम एवं पता	प्रोक्यूरमेंट पर पोर्टल का सम्बन्ध	ई-प्रोक्यूरमेंट सेल का वेबसाइट
1.	कार्य का नाम					कार्यपालक अभियंता, पथ निर्माण विभाग, पथ प्रमण्डल, बोकारो	06542-265569	0651-2400210

नोट - प्रमाणित राशि पर बंधनकारी है।
 विस्तृत और के लिए वेबसाइट <http://jarkhandtenders.gov.in> पर देखा जा सकता है।

कार्यपालक अभियंता,
 पथ निर्माण विभाग, पथ प्रमण्डल, बोकारो

PR 306853 Road(23-24),D

यूको बैंक UCO BANK
SALT LAKE ZONAL OFFICE
 3 & 4 DD Block, Salt Lake, Sector-I
 First Floor, Kolkata-700 064

Appendix-IV, Rule 4(1), Possession Notice
(For movable Property)

Whereas, the undersigned being the Authorised Officer of the UCO Bank, Salt Lake Branch, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrower to repay the amount mentioned in the notice plus up to date interest and incidental expenses and costs within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower in particular and public in general that the undersigned has taken possession of the plant and machinery described herein below in exercise of powers conferred to him/her under section 13(4) of the said Act read with rule 4(1) of the said rules on the date mentioned below.

The borrower in particular and the public in general is hereby cautioned not to deal with the plant and machinery mentioned below and any dealings with the stock will be subject to the charge of the UCO Bank for an amount together with further interest, incidental expenses, costs and charges.

Sl. No.	Name of the borrower / Guarantor / Financing Branch	Description of the Hypothecated Plant and Machinery-	a) Date of Demand Notice	b) Date of Possession Notice	c) Outstanding Amount
1.	M/S Siva Plastic, Prop: Mr. Shishir Bagh, S/o Rohini Chandra Bagh, 11/12, Sashubhushan Mukherjee Lane, Sakia, Howrah - 711 106 Branch: Sakia Branch, 176, G.T. Road, Sakia, Howrah-711106. E-mail: sakia@ucobank.co.in Name of Contact person: Rajdip Karmakar, Mob: 7002322408	ELH - 75° Automatic Injection Moulding Machine Complete with necessary Hydraulics & Electricals (Brand-ELMAT).	a) 16.06.2023	b) 13.09.2023	a) A/C No. - 32930610002223 & 32930610003053 As per demand notice: Rs. 8,25,723.93 + Rs. 1,50,569.00 = Total Rs. 9,76,292.93 (Rupees Nine Lacs Seventy-Six Thousand Two Hundred Ninety-Two and Ninety-Three Paise only) as on 29.05.2023 with interest charged up to 31-01-2023 plus up to date interest and incidental expenses and costs. Present Balance: Rs. 9,64,292.93 (Rupees Nine Lacs Sixty-Four Thousand Two Hundred Ninety-Two and Ninety-Three Paise only) as on 13th September 2023 together with further interest, incidental expenses, costs and charges.

Date: 13.09.2023
 Place : Salt Lake, Howrah

Authorised Officer
UCO Bank

पंजाब एण्ड सिंध बैंक Punjab & Sind Bank
BURDWAN BRANCH
 Police Line Bazar, Burdwan, Pin - 713103. (W.B.)
 E-mail : burdwan1@psb.co.in

POSSESSION NOTICE (For Immovable Property)

Whereas :

The undersigned being the Authorised Officer of the Punjab & Sind Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices on the date mentioned against each account calling upon the respective Borrowers to repay the amount as mentioned against each account within 60 days from the date of receipt of the said notice(s).

The Borrower having failed to repay the amount, notices are hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 3 of the Security Interest Enforcement Rules, 2002 on the dates mentioned below against each account.

The Borrowers / Guarantors / Mortgagors attention are invited to provisions of Sub-section (8) of Section 13 of the Act in respect of time available to redeem the Secured Assets.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of Punjab & Sind Bank for the amounts and interest thereon.

Sl. No.	Name of the Branch / Name of the Borrower / Guarantor	Description of the Property Mortgaged	a) Date of Demand Notice	b) Date of Possession	c) Amount Outstanding
1.	a) Burdwan Branch b) M/s. Kumar Traders Borrower & Partners : 1. Sh. Kalipada Kumar, S/o. Ujjwal Kumar 2. Sh. Shaktipada Kumar, S/o. Ujjwal Kumar Guarantors : 1. Sh. Ganesh Chandra Bag, S/o. Kamala Kanta Bag 2. Smt. Saraju Kumar, W/o. Sh. Kalipada Kumar 3. Smt. Mausumi Kumar, W/o. Sh. Shaktipada Kumar	All that part and parcel of the property situated at L.R. Plot No. 649 (P), Kh. No.552, J.L. No. 127, Mouza - Memari, under Amardpur Gram Panchayat, P.S. - Memari, Dist. - Burdwan, Details of the title Deed of property mortgaged : Sais Deed No. 3140 dated 08.08.2017 registered in the office of the ADJR Memari, Burdwan and recorded/entered in Book No. 1, Volume No. 0210-2017, Page - 54072 to 54089, Being No. 021003140 for the year 2017 in the name of Sh. Subhashish Bhattacharjee, S/O. Patil Paban Bhattacharjee. Bounded : On the North - Village Road, On the South - Property S. Bhattacharya, On the East - Property J. Bhattacharya, On the West - P.W.D. Road.	a) 26.06.2023	b) 12.09.2023	c) Rs. 16,40,513.07 (Rupees Sixteen Lakh Forty Thousand Five Hundred Thirteen and Seven Paise only) and interest thereon.
2.	a) Burdwan Branch b) 1. Sh. Subhashish Bhattacharjee (Borrower), S/o. Sh. Patil Paban Bhattacharjee, 2. Mrs. Rajaxmi Bhattacharjee (Co-Borrower), W/o. Sh. Subhashish Bhattacharjee Guarantors : 1. Sh. Asit Kumar Dey, S/o. Anil Kumar Dey 2. Sh. Snehasish Bhattacharjee, S/o. Patil Paban Bhattacharjee	All that part and parcel of the property situated at L.R. Plot No. 649 (P), Kh. No.552, J.L. No. 127, Mouza - Memari, under Amardpur Gram Panchayat, P.S. - Memari, Dist. - Burdwan, Details of the title Deed of property mortgaged : Sais Deed No. 3140 dated 08.08.2017 registered in the office of the ADJR Memari, Burdwan and recorded/entered in Book No. 1, Volume No. 0210-2017, Page - 54072 to 54089, Being No. 021003140 for the year 2017 in the name of Sh. Subhashish Bhattacharjee, S/O. Patil Paban Bhattacharjee. Bounded : On the North - Village Road, On the South - Property S. Bhattacharya, On the East - Property J. Bhattacharya, On the West - P.W.D. Road.	a) 05.07.2023	b) 12.09.2023	c) Rs. 28,75,628.18 (Rupees Twenty Eight Lakh Seventy Five thousand Six hundred Twenty Eight and Eighteen Paise only) and interest thereon.

Date : 14.09.2023 / Place : Burdwan

Authorised Officer / Punjab & Sind Bank

Abridged Tender Notice
 Sealed tenders are hereby invited as follows for Const. of Leach pit and Silt Chamber & Construction of Tube well platform with Silt chamber & Leach pit in different location under Ausgram-II Block. 1) NIT Memo No. 1992 / Aus-II, Dated-09.09.2023 (09 nos. works) (e-NIT No-62/Aus-II / 23-24). 2) NIT Memo No. 2000 / Aus-II, Dated-11.09.2023 (10 nos. Works) (e-NIT No-63 / Aus-II/ 23-24). Date of Closing of Submission of technical and Financial Bid-18.09.2023 upto 11.00 A.M. For any more details contact The office of the Undersigned or visit website <http://wbtdenders.gov.in>.

Sd/-
B.D.O & E.O
Aushgram-II Purba Bardhaman

केनरा बैंक Canara Bank
R & L Section, Circle Office
 Bells House, 21, Cannon Street, Kolkata - 700 016

CORRIGENDUM
 With reference to the e-Auction Sale Notice which was published in this Newspaper on 18.08.2023 and which would be conducted on 18.09.2023, should be read as follows (in Sl. No. 4):

i) The Name of the Borrower : Sd Dilp Mishra, Proprietor of M/s. Saswata Amul Parlour.

ii) Outstanding Amount : Rs. 12,69,052.00 along with further applicable interest and charges from 30.09.2022, plus Rs. 56,83,825.00 as on 13.09.2023 and interest thereon instead of Rs. 12,69,052.00 (Along with further applicable interest and charges from 30.09.2022)

Rest of the matter remain unchanged. Inconvenience caused is regretted.

PUBLIC NOTICE
 E.C. No.239 CF.2022
 In the High Court at Calcutta
 Ordinary Original Civil Jurisdiction
 Chhotamandam Investment and Finance Company Limited
 _____Award Holder
 _____Awardee Debtor
 Mamon Haskar & Atr

As often as invited for sale of 1 No Vehicle Por 1114XP (Model) bearing Engine No E2424CDD10245 and Chassis No MCG3FR CUD144899/lying at 'JK Parking' near, Village-Usthi, Police Station-Usthi, 24 Parganas (south)-743375. The reserved price for the asset is fixed at Rs. 4,50,000/- as per the valuation report. All offers must be accompanied with an earnest money to the tune of 20% of the bid amount which is to be deposited by way of Demand draft or pay order or like instrument drawn in favour of Chhotamandam Investment and Finance Company Limited and the same must reach to Bar Library Club, 2nd Floor, High Court at Calcutta by 4:30 p.m. on 25th September, 2023. Intending purchasers may obtain the terms and conditions of sale from the office of Room no. 5, 1st Floor, 5, Kian Stankar Roy Road, Kolkata-700 001 on working day between 10th September 2023 and 22nd September 2023. Failure to deposit the earnest money as aforesaid may result in the offer not being considered. The sale of the said asset shall be subject to confirmation by the Hon'ble High Court at Calcutta in terms of the order dated 24th August 2023 passed by his Lordship Hon'ble Justice Ravi Krishna Kapur.

Mr. JAYANTA SENGUPTA
(ADVOCATE RECEIVER)

PUBLIC NOTICE
 This is to inform public in general that Kotak Mahindra Bank Ltd has organized an auction in below mentioned respect of vehicles.

- TATAMOTORS T3118CBGG CG07CH3101 YOM 2016
- ASHOK_LEY AL2516BT1 CG13D5712 YOM 2010
- ASHOK_LEY ALGP4825 Unregistered YOM 2022
- ASHOK_LEY AL1615 CG08AUS028 YOM 2021
- TATAMOTORS LPT 3718 CG04LS9172 YOM 2017
- ASHOK_LEY ALDLS8SII CG04NM6992 YOM 2021
- EICHR_VECV EICHR_PRO CG04NX4178 YOM 2021
- ASHOK_LEY AL1615 CG04NW1847 YOM 2022
- EICHR_VECV EICHR_PRO2114 CG04NU9674 YOM 2022
- ASHOK_LEY AL4019FBTT CG07CG6615 YOM 2018
- EICHR_VECV EICHR_PRO CG04NX5360 YOM 2022
- EICHR_VECV EICHR_PRO2114 CG07J7165 YOM 2022

UNDER HYPOTHECATION WITH M/S KOTAK MAHINDRA BANK IS OUTSALE IN ITS "AS IS WHERE IS CONDITION" INTERESTED PARTIES CAN GIVE THEIR QUOTATIONS (ONLINE/OFFLINE) WITHIN 07 DAYS FROM THIS PAPER PUBLICATION i.e. ON OR BEFORE 21.09.2023 (Please note that closing Auction date would not be a Weekly off / Holiday).

Kotak
 Kotak Mahindra Bank
BRANCH ADDRESS :
KOTAK MAHINDRA BANK LTD
 Block B 1 Third Floor Pujari Complex,
 Near Pachpedi Naka Chowk
 Raipur Chhattisgarh-492001 or
Contact : Vijay Shukla
 Mob. 97133-22999
 E-MAIL: vijay.shukla@kotak.com

LOST & FOUND
 We hereby inform that our company's original CoR issued by RBI to carry on the NBFC activity have been misplaced and not traceable. It is a certificate containing our Company's name, date of issuance, Registration no. and symbol of RBI. If anyone finds it, please inform at below mentioned address. Suitable reward promised. If anyone misuse this original CoR then prompt legal action will be taken on that person's.

SHIVAM HIRE PURCHASE & FINVEST PVT LTD
 CIN: U51909WB1991PTC053245
 Address: 7/1A GRANT LANE 1ST FLOOR ROOM NO 30/4 KOLKATA
 Kolkata WB 700012 IN E-Mail: jemish_donda@yahoo.com
 Contact / whatsapp : +91 995227879

NOTICE
TATA CONSUMER PRODUCTS LTD
 Regd. Office: 1, Bishop Lefroy Road, Kolkata - 700 020

Notice is hereby given that certificate for the under mentioned securities of the company has been lost and the holder of the said securities Mr. Boda Chithambaram has applied to the company to issue duplicate certificate.

Any person who has a claim in respect of the said, should lodge such claim with the company at its registered office within 15 days from this date, else the company will proceed to issue duplicate certificate without further intimation.

Name of the Holder	Kind of Security & Face Value	No. of Securities	Distinctive Nos.
Boda Chithambaram	Equity Shares with Face Value Re.1/- each	680	916011 To 916090

Place: Hyderabad, Andhra Pradesh
 Date : 14 September 2023

Applicant:
Boda Chithambaram

बैंक ऑफ इंडिया Bank of India
 Relationship Beyond Banking

BANK OF INDIA BARASAT ZONAL OFFICE ASSET RECOVERY DEPARTMENT
 2nd floor, DD-2, Salt Lake, Sector 1, Bidhan Nagar, Kolkata - 700064

Appendix-IV [See Rule-8(1)]
POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 24.04.2023 calling upon the Borrower Mr. Swapan Sarkar S/o L.L. Satya Charan Sarkar, Haripur, Ashoknagar, Kalyangarh, P.S. - Ashoknagar Dist-North 24 Parganas-743 223, and Mr. Pinku Sarkar (Co-borrower) Haripur, Ashoknagar, Kalyangarh, P.S.-Ashoknagar, Dist- North 24 Parganas, West Bengal, Pin-743 223, to repay the amount mentioned in the notice being Rs.5,05,410.61 + UCI from 30.03.2023 (Rupees Five lacs five thousand four hundred ten & paise sixty one only) within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers/legal heir in particular and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him/her under Sub-Section 13(4) of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this date 12th day of September of the year 2023.

The Borrowers/legal heir in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of India Ashoknagar Branch for an amount of Rs.5,05,410.61 (Rupees Five lacs five thousand four hundred ten & paise sixty one only) and interest thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY / SECURED ASSET
 EOM land & building of Mr. Swapan Sarkar, measuring an area of 5.78 decimal in the name Mr. Swapan Sarkar Deed-I-279 of 1987 lying and situated at Mouza - Taparbaria, J.L-71, Dag No. S. 855, LR-256, LOP-187, Khatian No. R.S.L.R- 1790, Hold No. 17/308/38, Ward No. 17, Under Ashoknagar Kalyangarh Municipality P.S./Block-Ashoknagar, North 24 Parganas. Land & Building Bounded By: On the North: L.O.P No-186. On the South by: Municipal Brick Road. On the East by: By Road. On the West by: L.O.P No-197.

Date: 12.09.2023
 Sd/- Chief Manager & Authorised Officer
 Bank of India

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Debtors) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MBE COAL & MINERAL TECHNOLOGY INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

Sl. No.	Name of Corporate Debtor	MBE Coal & Mineral Technology India Private Limited
1.	Name of Corporate Debtor	MBE Coal & Mineral Technology India Private Limited
2.	Date of Incorporation of Corporate Debtor	03/08/2009
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27100WB2009PTC137428
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Address: Plot 1A, Sector B, Industrial Growth Centre Nimpura P.O. Raikhaingange Kharagpur Nimpura P.O. Midnapore WB 721301 IN Corporate Office Address: Ecospaces Campus-2B, 8th Floor, Plot No. 117/2, New Town, Rajarhat, North 24 Pgs, Kolkata- 700156, West Bengal.
6.	Insolvency commencement date in respect of corporate debtor	12/09/2023
7.	Estimated date of closure of insolvency resolution process	10/03/2024
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Soumendra Podder, Reg. No. IBBI/IPA-001/IP-P00446/2017-18/10789
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	1/427 Ganaihat Road (South) 4th Floor, Rajarhat, Kolkata - 700085 suzmenpodder@hotmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Sumedha Management Solutions Pvt. Ltd. 6A Geetanjali Apartment, 88 Middleton Street, Kolkata, West Bengal - 700 071 ip.mbecoal@gmail.com
11.	Last date for submission of claims	26/09/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representatives of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	(a) Web link: https://bbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MBE Coal & Mineral Technology India Private Limited on 12/09/2023.

The creditors of MBE Coal & Mineral Technology India Private Limited are hereby called upon to submit their claims with proof on or before 26.09.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. Name and Signature of Interim Resolution Professional : Mr. Soumendra Podder
 Interim Resolution Professional in the matter of MBE Coal & Mineral Technology India Private Limited Reg. No. IBBI/IPA-001/IP-P00446/2017-18/10789
 AFA valid till 09/03/2024
 Date: 13.09.2023

Place: Kolkata

KOLKATA DEBTS RECOVERY TRIBUNAL No. 1
 42C, Jawaharlal Nehru Road
 9th Floor, Jeevan Sudha Building, Kolkata - 700 071
 Case No. : RC No. 07 of 2018
 arising out of OA/423/2012

CANARA BANK -VS- M/S. KMCR WORLD & ORS.

SALE NOTICE
 Pursuant to the Order No. 35 dated 28.08.2023 passed by the Ld. Recovery Officer, DRT-1, Kolkata, there will be sale of immovable Properties as mentioned below "AS IS WHERE IS AND WHATEVER IS BASIS".

Properties	Reserve Price
All that property lying and situate Mouza - Koolveria, J.L. No. 34, R.S. Khatian No. 20, Khandas Khatian No. 108, Hal Dag No. 802, C.S. Dag No. 711, P.S. - Bhangor, District - 24 Parganas which is standing in the names of Md. Nadeem Khan, Md. Hasib Ahmed Khan and Md. Khusrhid Ahmed Khan Covering under Deed No. 4618.	Reserve Price of the property Rs. 6,00,000.00 (Rupees Six Lakh only) EMD, 10% of Reserve Price Rs. 60,000.00 (Rupees Sixty Thousand only)

The sale will be done through e-auction. The intending purchasers will have to deposit an earnest money for an amount of 10% of the reserve price in the manner required for taking part in e-auction which shall be adjusted in the case of successful bidder and refunded to other bidders on the date of sale itself. Successful bidder shall have to deposit 25% of the sale proceeds after adjustment of EMD, on being knocked down, by next date i.e. by 3:00 P.M. after conclusion of the e-auction, failing which the earnest money deposited shall be forfeited. The purchaser shall deposit the balance 75% of the sale proceeds within 15 days from the date of auction sale. The reserve price below which the property(ies) shall not be sold is indicated against the property as the reserve price. EMD/further payment should be made through RTGS/NEFT/ in to the Account No. 209272434 the name of Canara Bank, Bowbazar Branch, having IFS Code No. CNRB0000152.

The purchaser shall also deposit Poundage fee with the Registry @ 2% upto Rs. 1000/- and @1% of the excess of the said amount of Rs. 1000/- of the Sale amount + Rs. 200/- through online portal of DRT.

Notice is hereby given that in the absence of any order of postponement, the said property shall be sold by way of online Auction (e-auction) which will be conducted on 18.10.2023 between 2 P.M. to 4 P.M. with 3 minutes unlimited extension e-auction platform of the prospective bidder is required to download the Sale Proclamation and sale notice from e-<https://drt.auctiontigger.net>, Contact Mr. Praveen Thevar, M: 97227 78828, E-mail: wb@auctiontigger.net & support@auctiontigger.net and register their names for participating in the auction with earnest money deposited as per terms of notice for sale proclamation of sale dated 28.08.2023 and submit the requisite form before the Tribunal on or before 16.10.2023. The participants / intending purchasers are necessarily required to submit following documents / papers for registration because only registered participants / intending purchasers can login and participate in the e-auction.

- Self attested copy of Pan Card.
- Self attested Valid Residential proof.
- Self attested Valid E-mail ID and Mobile No.

However the undersigned will not be responsible for any error occurred through net work at the time of Auction.

The user ID and password will be directly sent to registered Participants / intending purchasers with further directions, if any, for login and participating in the auction through on-line. The other terms and conditions are same as per proclamation of sale issued by the undersigned on 28.08.23.

The intending purchasers or representatives should contact Suresh Bhakta, Senior Manager, Mobile No. 99324 77220 & 83343 99303, Canara Bank, Bowbazar Branch, Kolkata - 700 012 for details & inspection, (e-mail id: lcb0152@canarabank.com).

Sd/- Recovery Officer
Debts Recovery Tribunal No. 1
Kolkata

Dated : 28.08.2023
 Place : Kolkata

पंजाब एण्ड सिंध बैंक Punjab & Sind Bank
BURDWAN BRANCH
 Police Line Bazar, Burdwan, Pin - 713103. (W.B.)
 E-mail : burdwan1@psb.co.in

POSSESSION NOTICE (For Immovable Property)

Whereas :

The undersigned being the Authorised Officer of the Punjab & Sind Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices on the date mentioned against each account calling upon the respective Borrowers to repay the amount as mentioned against each account within 60 days from the date of receipt of the said notice(s).

The Borrower having failed to repay the amount, notices are hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 3 of the Security Interest Enforcement Rules, 2002 on the dates mentioned below against each account.

The Borrowers / Guarantors / Mortgagors attention are invited to provisions of Sub-section (8) of Section 13 of the Act in respect of time available to redeem the Secured Assets.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of Punjab & Sind Bank for the amounts and interest thereon.

Sl. No.	Name of the Branch / Name of the Borrower / Guarantor	Description of the Property Mortgaged	a) Date of Demand Notice	b) Date of Possession	c) Amount Outstanding
1.	a) Burdwan Branch b) M/s. Kumar Traders Borrower & Partners : 1. Sh. Kalipada Kumar, S/o. Ujjwal Kumar 2. Sh. Shaktipada Kumar, S/o. Ujjwal Kumar Guarantors : 1. Sh. Ganesh Chandra Bag, S/o. Kamala Kanta Bag 2. Smt. Saraju Kumar, W/o. Sh. Kalipada Kumar 3. Smt. Mausumi Kumar, W/o. Sh. Shaktipada Kumar	All that part and parcel of the property situated at L.R. Plot No. 649 (P), Kh. No.552, J.L. No. 127, Mouza - Memari, under Amardpur Gram Panchayat, P.S. - Memari, Dist. - Burdwan, Details of the title Deed of property mortgaged : Sais Deed No. 3140 dated 08.08.2017 registered in the office of the ADJR Memari, Burdwan and recorded/entered in Book No. 1, Volume No. 0210-2017, Page - 54072 to 54089, Being No.			



তার মায়ে পুজোর উদ্বোধনে মন্ত্রী অরুণ বিশ্বাস। ছিলেন স্থানীয় কাউন্সিলর তপন দাশগুপ্ত। বৃধবার, বিজয়গড় ৬-এর পল্লীতে। ছবি: আজকাল

মহারাজ্যে ডাকাতি, সিন্দুরে গ্রেপ্তার

মহারাজ্যে ডাকাতি করে গা ঢাকা দিয়েছিল দুর্গলিঙ্গ সিন্দুরে। শেষ রক্ষা হল না। সিন্দুর পুলিশের সহায়তায় অভিযুক্তকে গ্রেপ্তার করল মহারাজ্য পুলিশ। অভিযুক্তের কলকাতা হাইকোর্টে তীব্রধরনের মামলা চলছে।

কর্তব্যে গাফিলতিতে কড়া হাইকোর্ট

কর্তব্যে গাফিলতিতে কড়া হাইকোর্ট। পুলিশকর্মীদের বিরুদ্ধে কড়া পদক্ষেপ নিতে হবে, নির্দেশ দিল কলকাতা হাইকোর্ট। বৃধবার হাইকোর্টের বিচারপতি তীব্রধরনের মামলা চলছে।

মিথ্যে অভিযোগ, তরুণীর জেল

বিয়ের প্রতিশ্রুতি দিয়ে এক যুবকের বিরুদ্ধে সহবাসের মিথ্যে অভিযোগ তোলার দায়ে এক তরুণীর জেল হল। মঙ্গলবার হাওড়া আদালত ৫ম অতিরিক্ত জেলা ও দায়রা আদালতের বিচারক অশ্বিনী শর্মা এই হাইকোর্টের আদেশের বিরুদ্ধে আপীল করে।

মাকে খুন, ছেলের যাবজ্জীবন

মাকে খুন করার অভিযোগে ছেলের যাবজ্জীবন কারাদণ্ডের নির্দেশ দিল হুঁচড়া আদালত। বৃধবার, ঘটনাটি ঘটেছিল ২০১৯ সালের ১৫ জুলাই পাণ্ডুয়া থানার বোসপাড়ায়। হুঁচড়া আদালতের দ্বিতীয় অতিরিক্ত জেলা দায়রা বিচারক অরুণ বিশ্বাস এই হাইকোর্টের আদেশের বিরুদ্ধে আপীল করে।

কলকাতা বৃহস্পতিবার ১৪ সেপ্টেম্বর ২০২৩। কলকাতা বৃহস্পতিবার ১৪ সেপ্টেম্বর ২০২৩। কলকাতা বৃহস্পতিবার ১৪ সেপ্টেম্বর ২০২৩।

বেহাল আইসিডিএস সেন্টার, ভীত পড়ুয়ারা

সেন্টার। অদন ওয়াড়ি স্কুলের খারাপ অবস্থার দরুন সেখানে আসতে ভয় পাচ্ছে শিক্ষার্থীরা। বেহাল অবস্থা চাপাননি নয় বরং এলাকার ৪২ নম্বর দেওয়ালে ফাঁট, ভাঙাচোরা ঘর।

সাপ বেরোতে দেখা গেছে। স্বাভাবিক কারণেই তখন উপস্থিত ছাত্রছাত্রীরা খুবই ভীত পড়িয়েছিল। তাই বর্তমানে অনেক পড়ুয়াই সেন্টারমুখী হতে চাইছে না। একটি মাত্র ঘর, একদিকে চলে রাস, পাশেই হয় রাস।

হোমিও নোবেল অ্যাওয়ার্ড প্রদান

সরকারি আদেশে স্বর্ণ প্রদানের আয়োজনে হোমিও নোবেল অ্যাওয়ার্ড প্রদান করা হল। ডাঃ মালতি অ্যালেন হোমিও নোবেল অ্যাওয়ার্ড (নোবেল) এবং ডাঃ সরকারি অ্যালেন অ্যান্ড হোমিও নোবেল অ্যাওয়ার্ড (দ্বিতীয়) ২০২৩ প্রদান করা হল।

কারণ দর্শনার নোটিস

দল নং ১৩০৫১১৪২২ সিটি (জিডি) গৌরব দেবনাথ, পিতা প্রয়াত শঙ্কর দেবনাথ, বাড়ি নং ১১৩/২৯, গলি নং ১২ নং মুন্সাজুড়ে রোড, গ্রাম সুন্দিয়া পশ্চিম, পোঃ কানিকান্ডা, থানা জগদল, জেলা উত্তর ২৪ পরগণা, রাজ্য কলকাতা, পিন ৭৪৩১২৬, যিনি ১১শ ব্যাটে, আইটিবিপুলিএফ আই-১৯৯২র ২১(এ) ধারার অধীনে একটি অপরাধে, আইন মামলা আপনাকে আপনার বাড়ির টিকানায় রেজিস্ট্রার অফিসিয়াল চিঠি পাঠানো হয়েছে।

স্বাক্ষর কমাড়াইট ১১শ ব্যাটে, আইটিবি পুলিশ

Aajkaal: 14.09.2023: Kolkata, Siliuguri

কলকাতা বৃহস্পতিবার ১৪ সেপ্টেম্বর ২০২৩। কলকাতা বৃহস্পতিবার ১৪ সেপ্টেম্বর ২০২৩। কলকাতা বৃহস্পতিবার ১৪ সেপ্টেম্বর ২০২৩।

ADITYA BIRLA CAPITAL. PROTECTING INVESTING FINANCING ADVISING. রেজিস্টার্ড অফিস: ইন্ডিয়ান স্ট্যান্ডার্ড, তেরাভল, গুজরাট-৩৩২২৬৬

ADITYA BIRLA CAPITAL. PROTECTING INVESTING FINANCING ADVISING. রেজিস্টার্ড অফিস: ইন্ডিয়ান স্ট্যান্ডার্ড, তেরাভল, গুজরাট-৩৩২২৬৬

ফর্ম 'এ' প্রকাশ্য বিজ্ঞপ্তি। ইন্ডিয়ান স্ট্যান্ডার্ড অফিস: ইন্ডিয়ান স্ট্যান্ডার্ড, তেরাভল, গুজরাট-৩৩২২৬৬

ADITYA BIRLA CAPITAL. PROTECTING INVESTING FINANCING ADVISING. রেজিস্টার্ড অফিস: ইন্ডিয়ান স্ট্যান্ডার্ড, তেরাভল, গুজরাট-৩৩২২৬৬

অভাবী-মেধাবীদের মেধাবৃত্তি

মাধ্যমিক, উচ্চমাধ্যমিক উত্তীর্ণ দুঃস্থ অভাবী-মেধাবী পড়ুয়াদের সেবা-মন্দির, ইউএসএ প্রাক্তন পড়ুয়া ও রোটারি অ্যাসোসিয়েশনের যৌথ-উদ্যোগে 'শ্রীমোহনানন্দ মেধাবৃত্তি' দেওয়া হল।

যুক্তা বঁক UCO BANK. সল্ট লেক জোনাল অফিস ৩ ও ৪, ডিডি রক, সল্টলেক, সেক্টর-১, দ্বিতীয় তল, কলকাতা-৭০০০৬৪

বঁক অফ বড়ো Bank of Baroda. টালাপার্ক ব্রাঞ্চ ২৯/১১এ, নার্নান আডিনিটি, পাইকপাড়া, কলকাতা, পশ্চিমবঙ্গ-৭০০০৬০

ADITYA BIRLA CAPITAL. PROTECTING INVESTING FINANCING ADVISING. রেজিস্টার্ড অফিস: ইন্ডিয়ান স্ট্যান্ডার্ড, তেরাভল, গুজরাট-৩৩২২৬৬